

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION
THE 16TH APRIL, 2024

No. 115 A: The Judicial Officer named in Column no. 02 is transferred/ posted as Judicial Magistrate at the places mentioned against her name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at her respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Ms. Aishwarya Srivastava, Addl. Civil Judge (Senior Division)-cum-J.M. Ranchi [U.O.T. to Gumla as Civil Judge (Junior Division)]	Deoghar

Accordingly, the aforesaid officer is directed to join her new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the concerned Principal District & Sessions Judge with immediate effect.

Further, the Principal District and Sessions Judge, Deoghar is hereby directed to use his own discretionary powers in distributing judicial works to the aforesaid officer.

By Order of the Court,

Sd/- Mohammad Shakir
Registrar General

Memo No. 1542 /Appt.

Dated Ranchi the 16th April, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge Gumla & Deoghar and the Judicial Commissioner, Ranchi for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 16TH APRIL, 2024

No. 116 A: The Judicial officers named in Column no. 02 are posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Ms. Shradha Bhushan, Addl. Civil Judge (Junior Division)-cum-JM, Ranchi [U.O.T. to Gumla as Addl. Civil Judge (Junior Division-cum-J.M.)]	(a) Civil Judge (Junior Division) (b) Gumla (c) Gumla	(a) Rs. 7,00,000/- within the local limits of Gumla Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Gumla Munsifi	Civil Judge (Jr. Div.)-cum-JM, Gumla
2.	Mr. Jitendra Ram, S.D.J.M.-cum-Spl. Court, MP/MLA, Dumka. [U.O.T. to Jamshedpur as Addl. Civil Judge (Junior Division-cum-J.M.)]	(a) Civil Judge (Junior Division) (b) Jamshedpur (c) Jamshedpur	(a) Rs. 7,00,000/- within the local limits of Jamshedpur Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi	Civil Judge (Jr. Div.)-cum-JM, Jamshedpur

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1543 /Apptt.

Dated Ranchi the 16th April, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and (communication to the Officers concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 16TH APRIL, 2024

No. 117 A: The Judicial Officer named in Column No. 2 is designated as Additional Civil Judge (Junior Division) at the place mentioned against her name given in Column No. 3 of the table given below.

Sl. No. 01	Name of the officer with designation and present place of posting 02	Name of Judgeship/place 03	New Designation of the officer 04
1.	Ms. Aishwarya Srivastava, Addl. Civil Judge (Senior Division)-cum-J.M. Ranchi [U.O.T. to Gumla as Civil Judge (Junior Division)]	Deoghar	Addl. Civil Judge (Jr. Div.)-cum-JM, Deoghar


The concerned Principal District and Sessions Judge is hereby directed to ensure the transfer of Civil Cases to this court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1544 /Apptt.

Dated Ranchi the 16th April, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the Judicial Commissioner, Ranchi/ the Principal District & Sessions Judge, Gumla & Deoghar for information and (**communication to the Officer concerned**)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General